

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
SPECIAL BENCH (Video Conference)**

**CORAM: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW
TRIBUNAL, HYDERABAD BENCH, HELD ON 19.11.2020 AT 11:00 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.36/7/HDB/2020
NAME OF THE COMPANY	Maruti Rich Ventures Pvt Ltd
NAME OF THE PETITIONER(S)	Gurucharan Singh Bagga
NAME OF THE RESPONDENT(S)	Maruti Rich Ventures Pvt Ltd
UNDER SECTION	7of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature


Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

1. Matter taken up for hearing through video conference.
2. Mr. K.V.Raman, counsel for the Petitioner and Mr. P Sreeshylam, counsel for the Respondent appeared through video conference.
3. Counsel for the Respondent stated that they are making all efforts to settle the matter and talk in this regard are in progress. For submitting the outcome of the discussions, matter adjourned at request of Respondent' counsel.
4. In case, if the matter is settled, both sides are directed to file joint memo of settlement in the registry on the next date of hearing, failing which both sides are directed to make their final submissions.
5. Put up the matter on 09.12.2020.


MEMBER TECHNICAL


MEMBER JUDICIAL